

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL)NO. 94 OF 2013  
IN  
SPECIAL LEAVE PETITION(CIVIL)NO.20069 OF 2012

SOUTHERN EXPLOSIVES COMPANY  
PRIVATE LIMITED

... PETITIONER(S)

VERSUS

GULF OIL CORPORATION LTD.

... RESPONDENT(S)

O R D E R

Delay condoned.

We have gone through the Review Petition and the connected papers. We see no reason to interfere with the order impugned. The Review Petition is, accordingly, dismissed.

.....J.  
(H.L. DATTU)

.....J.....  
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;  
FEBRUARY 28, 2013  
CHAMBER MATTER

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

REVIEW PETITION (C) NO(s). 94 OF 2013 IN SLP(C)NO. 20069/2012

SOUTHERN EXPLOSIVES CO.PVT.LTD.

Petitioner(s)

VERSUS

GULF OIL CORP. LTD

Respondent(s)

(With appln(s) for c/delay in filing review petition and office report )

Date: 28/02/2013 This Petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Delay condoned.

The Review Petition is dismissed, in terms of the signed order.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Court Master

(signed order is placed on the file)